

SHRI JYOTIRMOY BOSU . Sir, I will take only one minute. This is an important matter. The Government has taken over Balmer Lawrie—

MR SPEAKER You are speaking without my permission. You can send a motion.

SHRI JYOTIRMOY BOSU I have given notice.

MR SPEAKER I am allowing it under Rule 377.

SHRI JYOTIRMOY BOSU I was told you will allow me to raise it after two or three days. Five days have gone.

MR SPEAKER The news appeared yesterday in *Hindustan Times*. You are basing it on that.

SHRI JYOTIRMOY BOSU This is a different issue.

MR SPEAKER I can allow half-hour discussion on it, if you give notice to me.

SHRI JYOTIRMOY BOSU Thank you. I have already given notice.

— — —

13.08 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER FINANCE ACT etc

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) On behalf of Shri K. R. Ganesh, I beg to lay on the Table—

- (1) A copy of Notification No G S R 273 (E) (Hindi and English versions) published in Gazette of India dated the 4th May, 1972 under Section 51 the Finance (No 2) Act, 1971. [Placed in library See No LT-3247/72]

- (2) A copy of Notification No G S R 294(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1972, under sub-section (5) of section 62 of the Finance Act, 1972 [Placed in library See No LT-3248/72]

- (3) A copy of Notification No G S R 290(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1972 under sub-section (5) of section 65 of the Finance Act, 1972 [Placed in library See No LT 3249/72]

- (4) A copy of the Securities Contracts (Regulation) Amendment Rules, 1972 (Hindi and English versions) published in Notification No G S R 685 in Gazette of India dated the 10th June, 1972, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956 [Placed in library See No. LT-3250/72]

- (5) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 —

- (i) The Post Office Savings Banks (Fifth Amendment) Rules, 1972, published in Notification No. G S R 566 in Gazette of India dated the 20th May, 1972.

- (ii) The Mysore Government Savings Banks (Amendment) Rules, 1972, published in Notification No G S R 750 in Gazette of India dated the 17th June, 1972 [Placed in library See No LT-3251/72]

- (6) A copy of the Emergency Riaks (Goods) Insurance (Second Amend-

[Shrimati Sushila Rohatgi]

- ment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 422 in Gazette of India dated the 13th June, 1972, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [*Placed in library See No. LT-3252/72*].
- (7) A copy of the Emergency Risks (Undertakings) Insurance (Second Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 423 in Gazette of India dated the 13th June, 1972, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [*Placed in library. See No. LT-3253/72*].
- (8) A copy of Notification No. G.S.R. 272(E) (Hindi and English versions) published in Gazette of India dated the 4th May, 1972 issued under section 5 of the Inland Air Travel Tax Act, 1971. [*Placed in library. See No. LT-3254/72*].
- (9) A copy of the Customs and Central Excise Duties Drawback (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 694 in Gazette of India dated the 10th June, 1972, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [*Placed in library. See No. LT-3255/72*].
- (10) A copy each of the following Notifications (Hindi and English versions, under section 159 of the Customs Act, 1972 :—
- (i) G.S.R. 283 (E) published in Gazette of India dated the 22nd May, 1962 together with an explanatory memorandum.
- (ii) G.S.R. 284(E) published in Gazette of India dated the 24th May, 1972 together with an explanatory memorandum.
- (iii) G.S.R. 295(F) to 298(E) published in Gazette of India dated the 28th May, 1972 together with an explanatory memorandum.
- (iv) G.S.R. 303 (E) published in Gazette of India dated the 1st June, 1972 together with an explanatory memorandum.
- (v) G.S.R. 643 published in Gazette of India dated the 3rd June, 1972 together with an explanatory memorandum.
- (vi) G.S.R. 661 published in Gazette of India dated the 3rd June, 1972 together with an explanatory memorandum.
- (vii) G.S.R. 686 and G.S.R. 687 published in Gazette of India dated the 10th June, 1972 together with an explanatory memorandum.
- (viii) G.S.R. 688 and G.S.R. 689 published in Gazette of India dated the 10th June, 1972 together with an explanatory memorandum.
- (ix) G.S.R. 690 published in Gazette of India dated the 10th June, 1972 together with an explanatory memorandum.
- (x) G.S.R. 691 published in Gazette of India dated the 10th June, 1972 together with an explanatory memorandum. [*Placed in library. See No. LT-3256/72*].

- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 —
- (i) G.S.R. 291(E) to G.S.R. 293(E) published in Gazette of India dated the 28th May, 1972 together with an explanatory memorandum.
 - (ii) G.S.R. 306(E) published in Gazette of India dated the 8th June, 1972 together with an explanatory memorandum.
 - (iii) G.S.R. 308(E) published in Gazette of India dated the 15th June, 1972 together with an explanatory memorandum.
 - (iv) G.S.R. 328(L) published in Gazette of India dated the 4th July, 1972 together with an explanatory memorandum.
 - (v) G.S.R. 339(E) published in Gazette of India dated the 13th July, 1972 together with an explanatory memorandum.
 - (vi) G.S.R. 613 published in Gazette of India dated the 20th May, 1972 together with an explanatory memorandum.
 - (vii) G.S.R. 625 published in Gazette of India dated the 27th May, 1972 together with an explanatory memorandum.
 - (viii) G.S.R. 644 published in Gazette of India dated the 3rd June, 1972 together with an explanatory memorandum.
 - (ix) G.S.R. 645 published in Gazette of India dated the 3rd June, 1972 together with an explanatory memorandum.
 - (x) G.S.R. 646 published in Gazette of India dated the 3rd June, 1972 together

with an explanatory memorandum.

- (xi) G.S.R. 693 published in Gazette of India dated the 10th June, 1972 together with an explanatory memorandum.
- (xii) G.S.R. 751 published in Gazette of India dated the 17th June, 1972 together with an explanatory memorandum.
- (xiii) G.S.R. 752 published in Gazette of India dated the 17th June, 1972 together with an explanatory memorandum.
- (xiv) G.S.R. 753 published in Gazette of India dated the 17th June, 1972 together with an explanatory memorandum.
- (xv) G.S.R. 807 published in Gazette of India dated the 1st July, 1972 together with an explanatory memorandum.
- (xvi) G.S.R. 808 published in Gazette of India dated the 1st July, 1972 together with an explanatory memorandum.
- (xvii) G.S.R. 809 published in Gazette of India dated the 1st July, 1972 together with an explanatory memorandum.

[Placed in library See. No. LT-3257/72]

I beg to lay on the Table :—

- (1) A copy of the Central Excise (Eighth Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 836 in Gazette of India dated the 15th July, 1972, under section 38 of the Central Excises and Salt Act, 1944. [Placed in library. See No. LT-3258/72].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1972 :—

(i) G.S.R. 325(E) published in Gazette of India dated the 26th June, 1972 together with an explanatory memorandum.

(ii) G.S.R. 784 published in Gazette of India dated the 24th June, 1972.

[Placed in library. See No. LT-3259/72].

NOTIFICATIONS UNDER ESSENTIAL
COMMODITIES ACT

THE DEPUTY MINISTER IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS (SHRI DALBIR SINGH) :

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(1) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1972, published in Notification No. G.S.R. 30(E) in Gazette of India dated the 6th July, 1972.

(2) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1972, published in Notification No. G.S.R. 331(E) in Gazette of India dated the 6th July, 1972.

(3) The Petroleum Products [Supply and Distribution] Order, 1972, published in Notification No. G.S.R. 825 in Gazette of India dated the 8th July, 1972.

[Placed in library. See No. LT-3260/72].

13.09 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) :

With your permission, Sir, I rise to announce

that Government Business in this House during the week commencing 7th August, 1972, will consist of :—

(1) Consideration and passing of the Taxation Laws (Amendment) Bill, 1971, as reported by the Select Committee.

(2) Consideration of any item of Government Business carried over from today's Order Paper.

(3) Consideration and passing of the Indian Telegraph (Amendment) Bill, 1972, as passed by Rajya Sabha.

(4) Consideration and passing of :—
The Income-tax (Amendment) Bill, 1972.
The Public Debt (Amendment) Bill, 1972.

(5) Consideration and passing of the following Bills as passed by Rajya Sabha :—

The Rice-Milling Industry (Regulation) Amendment Bill, 1972.

The Dentists (Amendment) Bill, 1972.

(6) Discussion on the Annual Report of the University Grants Commission for the year 1970-71 on a motion to be moved by the Minister of Education, Social Welfare and Culture.

(7) Discussion on the Resolution seeking disapproval of the Delhi University (Amendment) Ordinance, 1972 and consideration and passing of the Delhi University (Amendment) Bill, 1972, as passed by Rajya Sabha.

SHRI DINEN BHATTACHARYYA
(Serampore) : At the last meeting of the Business Advisory Committee, it was decided that every week we will get an opportunity to discuss under rule 193 at least two motions. This week, we have had only one, and for the next week there is none.